

[English]

SHRI THAMPAN THOMAS (Mevelikara) : Sir, I request that the following may be included in the next week's agenda.

At present many factories are closed at various places and consequently the workers have been thrown out of employment. Some factories in Modinagar in UP, Dalmianagar in Bihar and textiles mills in Kanpur, Bombay, Ahmedabad and Delhi have been closed for quite some time. Consequently, the mandays lost to the nation are quite heavy. State Governments have also not been sounded for taking steps for the opening of the factories. Because of this, the living conditions of the workers are seriously affected. Urgent steps need to be taken for opening of these factories and rehabilitation of the workers.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : Sir, I have heard with attention the submissions made by the hon. Members. As everybody knows, we are at the fag end of the current session. I shall, however, put these submissions before the Business Advisory Committee for consideration and inclusion, if time permits.

12.26 hrs.

### BUINESS ADVISORY COMMITTEE

#### Thirty Second Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H K L BHAGAT) : I beg to move :

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 4th December, 1986."

MR. SPEAKER : The question is :

"That this House do agree with the Third-second Report of the Business Advisory Committee presented to the House on the 4th December, 1986."

*The motion was adopted.*

12.28 hrs.

### INDIAN POST OFFICE (SECOND AMENDMENT) BILL,\* 1986

[English]

THE MINISTER OF COMMUNICATION (SHRI ARJUN SINGH) : I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898,

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898."

*The motion was adopted.*

SHRI ARJUN SINGH : I introduce the Bill.

### THE SHIPPING DEVELOPMENT FUND COMMITTEE (ABOLITION) BILL, 1986\*

[English]

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : I beg to move for leave to introduce a Bill to abolish the Shipping Development Fund Committee constituted under the Merchant Shipping Act, 1958 and to provide for certain matters incidental thereto.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 5th December, 1986.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to abolish the Shipping Development Fund Committee constituted under the Merchant Shipping Act, 1958 and to provide for certain matters incidental thereto.”

*The motion was adopted.*

SHRI VISHWANATH PRATAP SINGH : I introduce the Bill.

CONSTITUTION (FIFTY-FIFTH AMENDMENT) BILL, 1986\*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

S. BUTA SINGH : I introduce the Bill.

STATE OF ARUNACHAL PRADESH BILL, 1986\*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I beg to move for leave to introduce a Bill to provide for the establishment of the State of Arunachal Pradesh and for matters connected therewith.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 5th December, 1986.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the establishment of the State of Arunachal Pradesh and for matters connected therewith.”

*The motion was adopted.*

S, BUTA SINGH : I introduce the Bill.

CONSUMER PROTECTION BILL, 1986\*

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : I beg to move for leave to introduce a Bill to provide for the better protection of the interests of consumers and for that purpose to make provision for the establishment of consumer councils and other authorities for the settlement of consumers' disputes and for matters connected therewith.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the better protection of the interests of consumers and for that purpose to make provision for the establishment of consumer councils and other authorities for the settlement of consumers' disputes and for matters connected therewith.”

*The motion was adopted.*

SHRI H. K. L. BHAGAT : I introduce the Bill.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 5th December, 1986.